

DRAFT LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

*This Letter of Offer is sent to you as shareholder(s) of **Sri Amarnath Finance Limited** If you require any clarification about the action to be taken, you may please consult your stockbroker or investment consultant or the Manager to the Offer or the Registrar to the Offer. In case you have recently sold your equity shares in Sri Amarnath Finance Limited, please hand over this Letter of Offer and the accompanying Form of Acceptance cum Acknowledgement, and Transfer Deed(s) to the Member of Stock Exchange through whom the said sale was effected.*

OPEN OFFER BY

(1) Mr Rakesh Kapoor (Acquirer 1)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(2) Mr Manish Kapoor (Acquirer 2)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(3) Ms. Meenu Kapoor (PAC 1)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(4) Mr. Uday Kapoor (PAC 2)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(5) Mr. Karan Kapoor (PAC 3)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(6) Mr. Raghav Kapoor (PAC 4)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(7) Ms. Archana Kapoor (PAC 5)

Address: 302-303, Part III Gujranwala Town Delhi-110009

(8) Mr. Rishabh Kapoor (PAC 6)

Address: 302-303, Part III Gujranwala Town Delhi-110009

to the shareholders of

SRI AMARNATH FINANCE LIMITED

Registered Office: 4883-84, Second Floor, Main Road, Kucha Ustad Dag, Chandni Chowk
Delhi-110006, Tel No: 011-32060782

TO ACQUIRE

upto 25,94,800 equity shares of Rs. 10/- each representing 26% of the total equity/voting share capital of Target Company at a price of Rs 29/- (Rupees Twenty Nine Only) per fully paid equity share payable in Cash.

Notes:

1. The Offer is being made by the Acquirers alongwith PACs pursuant to the Regulations 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 2011 ("SEBI SAST Regulations").
2. This Offer is not conditional to any minimum level of acceptance.
3. This is not a Competing Offer.
4. As on the date of this LOF, the Offer is subject to prior approval from Reserve Bank of India in terms of RBI Notification No. DNBS (PD) 275/GM (AM)-2014 dated May 26, 2014 for transfer of management and control of Non-Banking Finance Company.
5. The Acquirers alongwith PACs may revise the Offer Price at any time upto 3 working days prior to the opening of the tendering period of the Offer i.e. Friday, December 11, 2015. Any upward revision or withdrawal, if any, of the Offer would be informed by way of the Issue Opening Public Announcement in the same newspapers and editions in which the original Detailed Public Statement had appeared. Consideration at the same rate will be paid by the Acquirer for all equity shares tendered anytime during the Offer.
6. **There is no Competing Offer (will be updated).**
7. A copy of the public announcement, detailed public statement and the LOF (including Form of Acceptance-cum-Acknowledgement) are also available on Securities and Exchange Board of India (SEBI) website: www.sebi.gov.in

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 Manager to the Offer D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi – 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; Email: dafspl@gmail.com Contact Person: Mr Priyaranjan SEBI Regd. No. INM000011484 OFFER OPENS ON: FRIDAY DECEMBER 11, 2015	 Registrar to the Offer BIGSHARE SERVICES PRIVATE LIMITED E/2, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East) Mumbai-400072 Tel. Nos.: 022-40430200, Fax No.: 022-28475207 Email: openoffer@bigshareonline.com Contact Person: Mr Vipin Gupta SEBI Regd. No. INR000001385 OFFER CLOSES ON: MONDAY DECEMBER 28, 2015

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

S. No	Activity	Days & Dates
1.	Date of Public Announcement	Thursday, October 15, 2015
2.	Date of Publication of Detailed Public Statement	Friday, October 23, 2015
3.	Filing of the Draft letter of Offer to SEBI	Friday, October 30, 2015
4.	Last Date for a competitive offer(s)	Tuesday, November 17, 2015
5.	Identified Date*	Friday, November 27, 2015
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Friday, December 04, 2015
7.	Last Date for revising the Offer Price/ number of shares.	Tuesday, December 08, 2015
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Wednesday, December 09, 2015
9.	Date of Publication of Offer Opening Public Announcement	Thursday, December 10, 2015
10.	Date of commencement of Tendering Period (Offer Opening date)	Friday, December 11, 2015
11.	Date of Expiry of Tendering Period (Offer Closing date)	Monday, December 28, 2015
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Monday, January 11, 2016

RISK FACTORS

Risk Factors relating to the transaction

- To the best of knowledge of the Acquirers alongwith PACs, the Offer is subject to prior approval from Reserve Bank of India in terms of RBI Notification No. DNBS. (PD) 275/GM (AM)-2014 dated May 26, 2014 for transfer of management and control of Non-Banking Finance Company. The Acquirer and PACs reserve the right to withdraw the Offer in accordance with Regulation 23 (1) (a) of the SEBI (SAST) Regulations in the event the requisite statutory approvals for the purpose of this Offer or those that may be necessary at a later date are refused.
- In the event that (a) the regulatory approvals are not received in a timely manner; or (b) there is any litigation to stay the offer; or (c) SEBI instructs the Acquirers and PACs not to proceed with the offer, then the offer proceeds may be delayed beyond the schedule of activities indicated in this Draft Letter of offer. Consequently, the payment of consideration to the public shareholders of Sri Amarnath Finance Limited, whose shares have been accepted in the offer as well as the return of shares not accepted by the Acquirers, may be delayed. The tendered equity shares and documents will be held by the Registrar to

the Offer, until such time as the process of acceptance of such equity shares and the payment of consideration thereto is completed.

- In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to Acquirers for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.
- The equity shares tendered in the Offer will be held in trust by the Registrar to the Offer until the completion of the Offer (in accordance with the Regulations and other applicable laws, rules and regulations), and the shareholders will not be able to trade, sell, transfer, exchange or otherwise dispose of such equity shares until the completion of the Offer or withdrawal of the Offer in accordance with Regulation 23 (1) of the SEBI (SAST) Regulations. During such period there may be fluctuations in the market price of the equity shares. Accordingly, the Acquirers do not make any assurance with respect to the market price of the equity shares at any time, whether during or upon or after the completion of the Offer, and disclaim any responsibility or obligation of any kind (except as required by applicable law) with respect to any decision by any shareholder on whether to participate or not to participate in the Offer.
- Shareholders should note that the Shareholders who tender the Equity Shares in acceptance of the Offer shall not be entitled to withdraw such acceptances during the Tendering Period.
- In the event of over-subscription to the offer, the acceptance will be on a proportionate basis and hence there is no certainty that all the shares tendered by the shareholders in the Offer will be accepted.
- The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement, DPS or this Draft Letter of offer or in the advertisements or other materials issued by, or at the instance of the Acquirer and the Manager to the Offer, and anyone placing reliance on any other source of information, would be doing so at his/her/their own risk.
- This Offer is subject to completion risks as would be applicable to similar transactions.

Risk Factors relating to the proposed Offer

1. In the event that either (a) there is any litigation to stay the offer, or (b) SEBI instructs the Acquirers and PACs to comply with certain conditions before proceeding with the offer, then the offer procedure may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the public shareholders of the Target Company, whose shares have been accepted in the offer as well as the return of shares not accepted by the Acquirers and PACs, may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to the Acquirer and PACs for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirer and PACs agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI SAST Regulations.
2. **As per Regulation 18(9) of SEBI SAST Regulations, Shareholders who have tendered shares in acceptance of the open offer shall not be entitled to withdraw such acceptance during the tendering period, even if the acceptance of shares under the Offer and dispatch of consideration gets delayed.**
3. In the event of over-subscription to the Offer, the acceptance will be on a proportionate basis.
4. The tendered shares and the documents would be held in trust by the Registrar to the Offer until the completion of Offer formalities and during this period, shareholders who have tendered their shares in the Offer will not be able to trade in the shares on the Stock Exchanges or take advantage of upward movement in the share price, if any. Accordingly, the Acquirers and PACs make no assurance with respect to any decision by the shareholders on whether or not to participate in the offer.
5. The Acquirers, PACs and the Manager to the Offer accept no responsibility for statements made otherwise than in the Letter of Offer (LOF)/ Detailed Public Statement (DPS)/Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by the Acquirers and PACs) would be doing so at his / her / its own risk.

Probable risks involved in associating with the Acquirers and PACs

1. The Acquirers and PACs make no assurance with respect to the financial performance of the Target Company and disclaim any responsibility with respect to any decision by the shareholders on whether or not to participate in the Offer.
2. The Acquirers and PACs make no assurance with respect to its investment/divestment decisions relating to its proposed shareholding in the Target Company.
3. The Acquirers and PACs do not provide any assurance with respect to the market price of the equity shares of the Target Company before, during or after the Offer.

The risk factors set forth above, pertain to the Offer and associating with the Acquirers and PACs, and are not in relation to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Shareholders of the Target Company are advised to consult their stockbrokers or investment consultants, if any, for analyzing all the risks with respect to their participation in the Offer.

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1. DEFINITIONS/ ABBREVIATIONS

1.	Acquirer or The Acquirers	Mr. Rakesh Kapoor and Mr. Manish Kapoor
2	Book Value per share	Net worth / Number of equity shares issued
3	BSE	Bombay Stock Exchange Limited
4	DSE	Delhi Stock Exchange Limited
5	UPSE	Uttar Pradesh Stock Exchange Limited
6	EPS	Profit after tax / Number of equity shares issued
7	Form of Acceptance	Form of Acceptance cum Acknowledgement
8	LOO or Letter of Offer	Offer Document
9	Manager to the Offer or, Merchant Banker	D & A Financial Services (P) Limited
10	N.A.	Not Available
11	Negotiated Price	Up to maximum of Rs 7.05/- (Rupees Seven and Five Paise Only) per fully paid up equity share/ voting share capital of face value of Rs 10/- each.
12	Offer or The Offer	Open Offer for acquisition of upto 25,94,800 equity shares ("Offer Shares") of Rs 10/- each representing 26% of the total paid up equity share capital of Target Company at a price of Rs 29 (Rupees Twenty Nine Only) per fully paid equity share, payable in Cash.
13	Offer Price	Rs 29 (Rupees Twenty Nine Only) per share for fully paid equity shares of Rs 10/- each, payable in Cash.

14	Persons eligible to participate in the Offer	Registered shareholders of Sri Amarnath Finance Limited, and unregistered shareholders who own the equity shares of Brite Leasing & Finance Limited any time prior to the Offer Closure other than the Acquirer and Parties to the Agreement.
15	Person Acting in Concert or “PAC”	Mrs Meenu Kapoor, Mr. Uday Kapoor, Mr. Karan Kapoor, Mrs Archana Kapoor, Mr. Raghav Kapoor and Mr. Rishabh Kapoor
16	Public Announcement or “PA”	Public Announcement submitted to stock exchanges where the Target Company was listed as well as to SEBI on October 15, 2015
17	Registrar or Registrar to the Offer	M/s Bigshare Services Private Limited
18	Return on Net Worth	(Profit After Tax/Net Worth) *100
19	SEBI	Securities and Exchange Board of India
20	SEBI (SAST) Regulations, 2011 or Regulations or SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto
21	SEBI Act	Securities and Exchange Board of India Act, 1992
22	Sellers	(a) M/s Sunshine Capital Limited (b) Mr. Surendra Kumar Jain (c) Mr. Virendra Jain (d) Ms. Babita Jain (e) Ms. Priti Jain
23	SPA	Share Purchase Agreement
24	Share(s)	Fully paid-up Equity Shares of face value of Rs 10 each of the Target Company
25	Shareholders	Shareholders of the Target Company
26	Target Company or SAFL	Sri Amarnath Finance Limited
27	Total paid-up Capital / Equity Capital of the Target Company	Consisting of 99,80,000 fully paid up Equity Shares of Rs 10 each of the Target Company as on the date of this Letter of Offer
28	Target Company/ the Company	Company whose Equity Shares are proposed to be acquired viz. Sri Amarnath Finance Limited.
29	Tendering Period	Period within which shareholders may tender their shares in acceptance of this open offer i.e. from Friday, December 11, 2015 to Monday, December 28, 2015
30	Working Day	Working Day of SEBI

2. DISCLAIMER CLAUSE

IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF SRI AMARNATH FINANCE LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER, PACs OR THE COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRER AND PACs IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND

DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRER DULY DISCHARGE ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF AND TOWARDS THIS PURPOSE, THE MERCHANT BANKER, D & A FINANCIAL SERVICES (P) LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED OCTOBER 29, 2015 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER AND PACs FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.

3. DETAILS OF THE OFFER

3.1 Background of the Offer

3.1.1 The Offer is being made under Regulation 3(1) and 4 of SEBI (SAST) Regulations and as a result of this Offer, the Acquirers and PACs will have substantial acquisition of shares or voting rights accompanied with complete change in control and management of "SAFL".

3.1.2 The Acquirers does not hold any equity shares in the Target Company as on date. However, all the PACs in together holds in aggregate 2298900 equity shares representing 23.04% of the total voting share capital of the Target Company.

3.1.3 The Acquirers, the Seller 1 Seller 2 Seller 3 Seller 4 and Seller 5 (together "Sellers") have entered into the share purchase agreement on 15th October 2015, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Sellers have agreed to sell, and the Acquirers have agreed to purchase in cash 2230900 equity shares representing 22.35% of the total issued and paid up equity share capital of the target company at a price of Rs 7.05 (Rupees Seven and Paise Five Only) per equity shares (the "Sale Shares") from the Sellers. The Sellers are Promoters/ Promoter Group of the Target Company and are in management control of the Target Company. The completion of acquisition of shares under the SPA shall be done in compliance with Regulation 22(1) of the Regulations.

(a) The Details of the Sellers are as under:

Sr. No	Name of Shareholders/Sellers	Address & Phone No.	No. of shares	% to the Paid up Capital	Sale price per equity shares (In Rs.)	Sale Consideration (In Rs)
1	M/s Sunshine Capital Limited	209 Bhanot Plaza II 3 D B Gupta Road New Delhi-110055	1480000	14.83	7.05	10434000
2	Mr Surendra Kumar Jain	555, Double Story Market, New Rajinder Nagar, New Delhi-110060	182500	1.83	7.05	1286625
3	Mr Virendra Jain	555, Double Story Market, New Rajinder Nagar, New Delhi-110060	195400	1.96	7.05	1377570
4	Ms Babita Jain	555, Double Story Market, New Rajinder Nagar, New Delhi-110060	180500	1.81	7.05	1272525
5	Ms Priti Jain	555, Double Story Market, New Rajinder Nagar, New Delhi-110060	192500	1.93	7.05	1357125

	Total	2230900	22.35		15727845
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3.1.4 The important features of the SPA are laid down as under:

- a. In consideration of the purchase of the shares, the Acquirers shall pay total cash consideration of Rs 1,57,27,845/- (Rupees One Crore Fifty Seven Lac Twenty Seven Thousand Eight Hundred and Forty Five only).
- b. Against payment of the sale consideration, the Sellers as the legal and beneficial owners of the shares, shall sell, transfer, convey and deliver to the Acquirers and the Acquirers shall purchase and acquire from the sellers, shares free from all encumbrances, all rights, title and interests of the Sellers in the shares together with all accrued benefits, rights and obligations attaching thereto.
- c. The Acquirers undertakes and covenant to take all steps and actions as may be necessary for compliance with the provisions of the Takeover Code. The sellers agree to provide the Acquirer with all necessary support, for complying with the provisions of the Takeover Code relating to Public Offer as are applicable to the transaction envisaged herein.
- d. In the event the Acquirers fail to comply with the applicable provisions of the Takeover Code relating to the Public Offer, the SPA shall stand terminated and shall be null and void.

3.1.5 Neither the Acquirers, PACs, Sellers nor the Target Company have been prohibited by SEBI from dealing in securities, in terms of direction under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.

3.1.6 The Acquirers may, after completion of transaction of sale shares and in Compliance with Regulation 22(2) of the SEBI (SAST) Regulations, reconstitute the Board of Directors of the Target Company by appointing their representatives, as they may deem fit. As on date, the Acquirers have not decided on the names of persons who may be appointed on the Board of Directors of the Target Company.

3.1.7 The Board of the Target Company shall, in accordance with Regulation 26(6) of the SEBI SAST Regulations, constitute a committee of independent directors who would provide its written reasoned recommendation on the Offer to the Shareholders of the Target Company. In accordance with Regulation 26(7), the committee of independent directors of the Target Company shall provide their reasoned recommendations on this open offer to its shareholders and the Target Company shall in accordance with Regulation 26(6), cause to publish such recommendation at least two working days before the commencement of the tendering period i.e. on or before Friday, December 09, 2015, in the same newspapers where the DPS of the Offer was published.

3.2 Details of the proposed offer

3.2.1 A detailed public statement, as per Regulation 14 (3) of the SEBI SAST Regulations, was made in the following Newspapers, on October 23, 2015 except in Kolkata, Bangalore, Hyderabad, Lucknow, Bhubaneswar and Kochi edition of Business Standard (English) and Kolkata, Bhopal, Lucknow, Patna and Raipur of Business Standard (Hindi) due to holiday on account of dusherra, in which it was published at later date.

Publication	Editions
Business Standard (English)	All Editions
Business Standard (Hindi)	All Editions
Lakshadweep (Marathi)	Mumbai Editions

Copy of Detailed Public Statement is also available on the SEBI website at www.sebi.gov.in.

- 3.2.2 The Acquirers and PACs are making an Offer in terms of Regulation 3(1) and 4 of the SEBI (SAST) Regulations, 2011, to acquire 25,94,800 equity shares of Rs 10/- each fully paid up representing 26% of the share/voting capital of "SAFL" at a price of Rs 29/- (Rupees Twenty Nine Only) per fully paid up equity share ("**Offer Price**") payable in cash, from the public shareholders of target company other than the acquirers, persons acting in concert with him and the parties to the share purchase agreement including persons deemed to be acting in concert with such parties, and subject to the terms and conditions set out in the Public Announcement, Detailed Public Statement and this Letter of Offer.
- 3.2.3 The Offer Price is Rs 29/-.As on date of this Letter of Offer, all the equity shares of the Target Company are fully paid up and there are no partly paid up equity shares in the Target Company. There are no outstanding convertible instruments (debentures/warrants/FCDs/PCDs) etc. into equity shares on any later date.
- 3.2.4 There is no differential pricing for the shares proposed to be acquired under the Open Offer.
- 3.2.5 This is not a Competing Offer.
- 3.2.6 All the shares tendered shall be free from lien, charges and encumbrances of any kind, whatsoever.
- 3.2.7 The Offer is not subject to any minimum level of acceptance from the shareholders i.e. **it is not a Conditional Offer** and the Acquirers will be obliged to acquire all the equity shares tendered in response to the Offer, subject to a maximum of 2594800 Equity Shares that are tendered in the valid form in terms of the Offer subject to the terms and conditions mentioned in the DPS and the Letter of Offer ("LOF") to be mailed to the shareholders of the Target Company.
- 3.2.8 The Acquirers and PACs have not acquired any equity shares of the target company from the date of public Announcement upto the date of this Draft Letter of Offer.
- 3.2.9 The Acquirers does not hold any equity shares in Target Company and however PACs in aggregate holds 2298900 equity shares representing 23.04% of the total voting share capital of the Target Company.
- 3.2.10 The Acquirers at present have no intention to sell, dispose of or otherwise encumber any significant assets of SAFL in the succeeding two years, except in the ordinary course of business of SAFL. However SAFL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of SAFL in terms of Regulation 25(2) of the Regulations.
- 3.2.11 The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares being acquired in terms of share purchase agreement will not result in public shareholding in SAFL being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and read with Rule 19A of the Securities Contract Regulations/Rules, 1957 ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the acquirers shall not go beyond the maximum permissible non-public shareholding under SCRR and in case the holding of the acquirers goes beyond the limit due to further acquisitions, the acquirers hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

3.3 Object of the Acquisition/ Offer

- 3.3.1 The Acquirers and PACs are interested in taking over the management and control of SAFL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. At present, the acquirers have no intention to change the existing line of business of Target Company.

3.3.2.1 The Acquirers and PACs will continue the existing line of business of Target Company.

4. BACKGROUND OF THE ACQUIRERS

4.1 ACQUIRER NO.1 – Mr. RAKESH KAPOOR

- 4.2.1 Mr. Rakesh Kapoor, S/o of Shri Baldev Raj Kapoorl, aged about 55 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. He is Undergraduate and he is having more than 30 years of working experience in the field of Trading in Fabrics and also has an experience in Real Estate.
- 4.2.2 Mr. Pankaj Gupta, (Membership No. 094909) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountants Firm Registration No. 016379N, having office at 602, Nilgiri Apartments 9, Barakhamba Road New Delhi-110001 Phone No. 011-23352689 has certified vide his certificate dated July 18, 2015 that the Net worth of Mr Rakesh Kapoor as on March 31, 2015 is Rs 1698.00 Lakh and further the letter also confirms that he has sufficient means to fulfil his part of obligations under this offer.
- 4.2.3 Presently, he hold directorship in Sri Amarnath Finance Limited, B R Kapoor and Sons Private Limited, BRK Overseas Private Limited, Gemini Media Tech Private Limited, Gangajal Apparels Private Limited, BRK Infotech and Developers Pvt. Limited and BRK Fincap Private Limited till date. Out of which Sri Amarnath Finance Limited is listed on Bombay Stock Exchange (BSE), U.P Stock Exchange Limited and Delhi Stock Exchange Limited (DSE), in which he is acting as Non- Executive Director. He has not been prohibited by SEBI from dealing in securities in terms of section 11B of the Securities and Exchange Board of India Act, 1992, as amended (“SEBI Act”).
- 4.2.4 Presently Mr Rakesh Kapoor does not hold any equity shares in the Target Company. The Provision of Chapter II of the SEBI (SAST) Regulations, 1997 as well as provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are not applicable to the acquirer as he is not holding any equity shares of the target company

4.2 ACQUIRER NO.2 – MR MANISH KAPOOR

- 4.2.1 Mr Manish Kapoor, S/o of Shri Baldev Raj Kapoor, aged about 43 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. He is Undergraduate and He is having more than 20 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.
- 4.2.2 Mr. Pankaj Gupta, (Membership No. 094909) partner of Rajender Kumar Singal & Associates LLP Chartered Accountants Firm Registration No. 016379N, Ph No. 011-23352689 has certified vide his certificate dated July 18, 2015 that the Net worth of Mr Manish Kapoor as on March 31, 2015 is Rs 1926.16 Lakh and further the letter also confirms that he has sufficient means to fulfil his part of obligations under this offer.
- 4.2.3 Presently, he hold directorship in Sri Amarnath Finance Limited, B R Kapoor and Sons Private Limited, BRK Overseas Private Limited, Gemini Media Tech Private Limited, Gangajal Apparels Private Limited, BRK Infotech and Developers (P) Ltd and BRK Fincap Private Limited till date. Out of which Sri Amarnath Finance Limited is listed on Bombay Stock Exchange (BSE), U.P Stock Exchange Limited and Delhi Stock Exchange Limited (DSE), in which he is acting as Non- Executive Director. He has not been prohibited by SEBI from dealing in securities in terms of section 11B of the Securities and Exchange Board of India Act, 1992, as amended (“SEBI Act”).
- 4.2.4 Presently Mr Manish Kapoor does not hold any equity shares in the Target Company. The Provision of Chapter II of the SEBI (SAST) Regulations, 1997 as well as provisions of

Chapter V of the SEBI (SAST) Regulations, 2011 are not applicable to the acquirer as he is not holding any equity shares of the target company.

5. BACKGROUND OF THE PACs

5.1 PAC NO.1 – MRS MEENU KAPOOR

- 5.1.1 Mrs. Meenu Kapoor, W/o of Shri Rakesh Kapoor, aged about 51 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. She is Undergraduate and she is having more than 23 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.
- 5.1.2 Mr. Pankaj Gupta Partner, (Membership No. 085775) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountant Firm Registration No. 016379N having office at 602, Nilgiri Apartments 9, Barakhamba Road, New Delhi-110001 has certified vide his certificate dated October 1, 2015 that the Net worth of Mrs. Meenu Kapoor as on June 30, 2015 is Rs.579.60 lakh and further the letter also confirms that he has sufficient means to fulfill her part of obligations under this offer.
- 5.1.3 She does not hold directorship in any company till date and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, (“SEBI Act”).
- 5.1.4 She holds 374100 equity shares of target company representing 3.75% of the total voting share capital and the provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are applicable to her along with other PACs and the disclosure was filed within due date.

5.2 PAC NO.2 – MR UDAY KAPOOR

- 5.2.1 Mr. Uday Kapoor, S/o of Shri Rakesh Kapoor, aged about 28 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. He is Graduate and He is having 8 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.
- 5.2.2 Mr. Pankaj Gupta Partner, (Membership No. 085775) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountant Firm Registration No. 016379N having office at 602, Nilgiri Apartments 9, Barakhamba Road, New Delhi-110001 has certified vide his certificate dated October 1, 2015 that the Net worth of Mr. Uday Kapoor as on June 30, 2015 is Rs.161.65 lakh and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
- 5.2.3 He hold directorship in Gangajal Apparels Private Limited, BRK Infotech and Developers and R M Dress Creations Private Limited. He has not been prohibited by SEBI from dealing in securities, in terms of section 11B of the Securities and Exchange Board of India Act, 1992, as amended (“SEBI Act”).
- 5.2.4 He holds 388800 equity shares of target company representing 3.89% of the total voting share capital and the provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are applicable to him along with other PACs and the disclosure was filed within due date.

5.3 PAC NO.3 – MR KARAN KAPOOR

- 5.3.1 Mr. Karan Kapoor, S/o of Shri Rakesh Kapoor, aged about 32 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. He is Graduate and He is having 12 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.

- 5.3.2 Mr. Pankaj Gupta Partner, (Membership No. 085775) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountant Firm Registration No. 016379N having office at 602, Nilgiri Apartments 9, Barakhamba Road, New Delhi-110001 has certified vide his certificate dated October 1, 2015 that the Net worth of Mr. Karan Kapoor as on June 30, 2015 is Rs.220.67 lakh and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
- 5.3.3 He hold directorship in BR Kapoor & Sons Private Limited, BRK Overseas Private Limited and R M Dress Creations Private Limited. He has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
- 5.3.4 He holds 386600 equity shares of target company representing 3.87% of the total voting share capital and the provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are applicable to him along with other PACs and the disclosure was filed within due date.

5.4 PAC NO.4 – MRS ARCHANA KAPOOR

- 5.4.1 Mrs. Archana Kapoor, W/o of Shri Manish Kapoor, aged about 41 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. She is Undergraduate and she is having 18 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.
- 5.4.2 Mr. Pankaj Gupta Partner, (Membership No. 085775) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountant Firm Registration No. 016379N having office at 602, Nilgiri Apartments 9, Barakhamba Road, New Delhi-110001 has certified vide his certificate dated October 1, 2015 that the Net worth of Mrs. Archana Kapoor as on June 30, 2015 is Rs.551.16 lakh and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
- 5.4.3 She hold directorship in R M Dress Creations Private Limited and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
- 5.4.4 She holds 350000 equity shares of target company representing 3.86% of the total voting share capital and the provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are applicable to her along with other PACs and the disclosure was filed within due date.

5.5 PAC NO.5 – MR RAGHAV KAPOOR

- 5.5.1 Mr. Raghav Kapoor, S/o of Shri Manish Kapoor, aged about 20 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. He is Undergraduate and He is having 2 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.
- 5.5.2 Mr. Pankaj Gupta Partner, (Membership No. 085775) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountant Firm Registration No. 016379N having office at 602, Nilgiri Apartments 9, Barakhamba Road, New Delhi-110001 has certified vide his certificate dated October 1, 2015 that the Net worth of Mr. Raghav Kapoor as on June 30, 2015 is Rs.75.57 lakh and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
- 5.5.3 He hold directorship in Gangajal Apparels Private Limited and BRK Infotech and Developers Private Limited. He has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
- 5.5.4 He holds 382000 equity shares of target company representing 3.83% of the total voting share capital and the provisions of Chapter V of the SEBI (SAST) Regulations,

2011 are applicable to him along with other PACs and the disclosure was filed within due date.

5.6 PAC NO.6 – MR RISHABH KAPOOR

- 5.6.1 Mr. Rishabh Kapoor, S/o of Shri Manish Kapoor, aged about 22 years, is residing at 302-303, Part III Gujranwala Town Delhi-110009. He is Undergraduate and He is having 3 years of working experience in the field of Trading in Fabrics and also has experience in Real estate Business.
- 5.6.2 Mr. Pankaj Gupta Partner, (Membership No. 085775) partner of M/s Rajender Kumar Singal & Associates LLP Chartered Accountant Firm Registration No. 016379N having office at 602, Nilgiri Apartments 9, Barakhamba Road, New Delhi-110001 has certified vide his certificate dated October 1, 2015 that the Net worth of Mr. Manish Kapoor as on June 30, 2015 is Rs.112.04 lakh and further the letter also confirms that he has sufficient means to fulfill his part of obligations under this offer.
- 5.6.3 He hold directorship in B R Kapoor and Sons Private Limited, Gangajal Apparels Private Limited, BRK Infotech and Developers Private Limited, BRK Overseas Private Limited and R M Dress Creations Private Limited. He has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, (“SEBI Act”).
- 5.6.4 He holds 382400 equity shares of target company representing 3.83% of the total voting share capital and the provisions of Chapter V of the SEBI (SAST) Regulations, 2011 are applicable to him along with other PACs and the disclosure was filed within due date.

6. BACKGROUND OF THE TARGET COMPANY

SRI AMARNATH FINANCE LIMITED (SAFL)

- 6.1 Sri Amarnath Finance Limited (hereinafter referred to as “SAFL”), was incorporated as a Limited company in the name of Sri Amarnath Finance Limited on February 19, 1985 with the Registrar of Companies, Delhi under the provisions of Companies Act, 1956. The Company does not belong to any group.

Share Capital Structure of the Target Company as on date are as under.

Paid up Equity Shares	No. of shares/ voting rights	% of Shares / voting rights
Fully paid-up equity shares	9980000	100.00
Partly paid-up equity shares	Nil	Nil
Total paid-up equity shares	9980000	100.00
Total voting rights in the Target Company	9980000	100.00

- 6.2 All the shares of the Target Company are listed and permitted for trading on Bombay Stock Exchange (BSE), Uttar Pradesh Stock Exchange and Delhi Stock Exchange Limited (DSE). Shares of the target company are not traded at UPSE & DSE.
- 6.3 There are no outstanding convertible instruments / partly-paid up equity shares in the target company.
- 6.4 The Composition of the Board of Directors of Target Company are as under.

Sr No	Name	DIN No	Date of Original Appointment	Residential Address	Designation
1.	Rajesh Singal	00002555	30/04/2014	1641, Neelkanth Apartment Sector 13, Rohini, Delhi-110085	Director
2.	Priti Jain	00537234	01/01/2010	555, Double Story New Rajindra Nagar, New Delhi-110060	Managing Director
3.	Surendra Kumar Jain	00530035	16/09/2008	555, Double Story New Rajindra Nagar, New Delhi-110060	Director
4.	Sujan Mal Mehta	01901945	04/04/2012	11, Narayan Prosad Babu Lane, 3 rd Floor, Kolkata-700007	Director
5.	Manish Kapoor	00025655	30/04/2014	819, Katra Neel, Chandni Chowk Delhi-110006	Director
6.	Rakesh Kapoor	00216016	30/04/2014	819, Katra Neel, Chandni Chowk Delhi-110006	Director

*Mr. Rakesh Kapoor and Mr. Manish Kapoor are acquirers for this offer and they confirm that they shall not participate in any deliberations of the board of directors of the Target Company or vote on any matter in relation to the open offer.

- 6.5 There have been no merger/de-merger / spin off during the last 3 years involving the Target Company. Sri Amarnath Finance Limited (hereinafter referred to as "SAFL").
- 6.6 As per declaration received from the target company, presently there is no litigations are pending against the Target Company.
- 6.7 The target company is registered with Reserve Bank of India as a Non-Banking Finance Company (NBFC) under section 451A of RBI Act, 1934 and the RBI Registration no. is B-14.01224 issued by RBI at New Delhi vide its certificated dated 4th day of January, 2003.

6.8 Financial Highlights of the Target Company

The brief audited financial details of the Target Company for the preceding three financial years are as under:

(Re. in Lacs)

Profit & Loss Statement	Year Ended 31.03.2013	Year Ended 31.03.2014	Year Ended 31.03.2015	Quarter Ended 30.06.2015*
	(Audited)	(Audited)	(Audited)	(Unaudited)
Income from Operations	79.95	2415.43	312.92	4.65
Other Income	0.56	0.08	0.07	-
Total Income	80.51	2415.51	312.99	4.65
Total Expenditure	53.00	2394.62	286.79	3.87
Profit before Depreciation, Interest and Tax	27.50	20.89	26.20	0.79
Depreciation	4.80	2.74	3.60	-
Interest	-	-	-	-
Profit before Tax	(97.45)	109.10	41.60	0.79
Provision for Tax	7.14	5.51	5.23	-

Profit after Tax	104.11	103.27	37.30	0.79
Balance Sheet Statement	Year Ended 31.03.2013	Year Ended 31.03.2014	Year Ended 31.03.2015	Quarter Ended 30.06.2015*
	(Audited)	(Audited)	(Audited)	(Unaudited)
Sources of Funds				
Paid up Share Capital	998	998	998	998
Reserves & Surplus (Excluding Revaluation Reserve)	4405.85	4509.12	4545.00	4545.79
Net worth	5403.85	5507.12	5543.00	5543.79
Long Term Provisions	121.72	30.77	11.76	11.76
Trade Payables	97.45	-	-	-
Other Current Liabilities	1.55	1.09	0.33	0.33
Short Term Provisions	7.14	5.51	5.23	5.23
Total	5631.71	5544.49	5560.32	5561.11
Uses of Funds				
Net Fixed Assets	11.31	11.32	6.30	6.30
Capital Work in Progress	-	-	-	-
Non-Current Investments	4756.46	3182.40	824.01	591.96
Long Term Loans and Advances	807.59	2332.39	4674.24	4923.31
Deffered Tax Assets (Net)	1.44	1.56	2.48	2.48
Trade Receivables	39.10	-	-	-
Cash and Cash equivalents	7.58	5.62	27.02	4.96
Short Term Loans and advances	8.23	11.20	26.18	32.00
Other Current Assets	-	-	0.09	0.09
Total	5631.71	5544.49	5560.32	5561.11

(INR In lacs)

Other Financial Data	Year Ended 31.03.2013 (Audited)	Year Ended 31.03.2014 (Audited)	Year Ended 31.03.2015 (Audited)	Quarter Ended 30.06.2015 (Audited)*
Dividend (%)	-	-	-	-
Earnings Per Share (In Rs.)	(1.04)	1.03	0.37	0.01
Book Value Per Share	54.15	55.18	55.54	55.55
Return on Net worth	(1.92)	1.88	0.67	0.01

Source: As Certified by Mr Vinod Gupta, (Membership No. 083418), partner of M/s Vinod Vishal & Co., Chartered Accountants having office at R-22/205, 2nd Floor, Khaneja Complex, Main Market, Shakarpur, Delhi-110092 vide its certificate dated October 20, 2015.

6.9 Pre and Post - Offer Share holding pattern of the Target Company shall be as follows:

Sr. No	Shareholder Category	Shareholding & Voting rights prior to the Acquisition and Offer (A)		Shares/voting rights agreed to be acquired Which triggered off the Regulations (B)		Shares/Voting rights to be acquired in the open Offer (assuming full acceptance) (C)		Shareholding/Voting rights after the acquisition and Offer i.e (A+B+C)	
		No.	%	No.	%	No.	%	No.	%
1	a. Parties to SPA								
	M/s Sunshine Capital Limited	1480000	14.83	(1480000)	(14.83)	Nil	N.A	Nil	N.A
	Mr Surendra Kumar Jain	182500	1.83	(182500)	(1.83)	Nil	N.A	Nil	N.A
	Mr. Virendra Jain	195400	1.96	(195400)	(1.96)	Nil	Nil	Nil	N.A
	Ms Babita Jain	180500	1.81	(180500)	(1.81)	Nil	N.A	Nil	N.A
	Ms Priti Jain	192500	1.93	(192500)	(1.93)	Nil	Nil	Nil	N.A
	Total 1(a) Promoter Group	2230900	22.36	(2230900)	(22.36)	500	0.21	500	0.21
2.	(a) Acquirers								
	Mr Rakesh Kapoor	Nil	NA	1115400	11.18	1297400	13.00	2412800	24.18
	Mr Manish Kapoor	Nil	NA	1115500	11.18	1297400	13.00	2412900	24.18
	(b) PACs								
	Mrs Meenu Kapoor	374100	3.75	Nil	N.A	Nil	Nil	374100	3.75
	Mr Uday Kapoor	388800	3.90	Nil	N.A	Nil	Nil	388800	3.90
	Mr Karan Kapoor	386600	3.87	Nil	N.A	Nil	Nil	386600	3.87
	Mrs Archana Kapoor	385000	3.86	Nil	N.A	Nil	Nil	385000	3.86
	Mr Raghav Kapoor	382000	3.83	Nil	N.A	Nil	Nil	382000	3.83
	Mr Rishabh Kapoor	382400	3.83	Nil	N.A	Nil	Nil	382400	3.83
	Total 2(b)	2298900	23.04	Nil	N.A	Nil	N.A	2298900	23.04
	Total 2(a)+2(b)	2298900	23.04	2230900	22.36	Nil	N.A	7124600	71.40
3	Parties to the Agreement other than 1 2 & 3	Nil	N.A	Nil	Nil	Nil	N.A	Nil	N.A
4.	Public (other than 1 to 3)								
	a. FIs/MFs/FIIs Banks/SFIs etc	Nil	Nil	Nil	N.A				
	b. Bodies Corporate	3155700	31.62	Nil	N.A	(2594800)	(26.00%)	2855400	28.60
	c. Indian Public	2294500	23.00	Nil	N.A				
	d. NRI/OCB	Nil	N.A	Nil	N.A				
	d. Any other	Nil	N.A	Nil	N.A				
	Total 4	5450200	54.62	Nil	N.A				
	Grand Total (1 to 4)	9980000	95.29	Nil	N.A	Nil	Nil	9980000	100.00

Notes:

- The data within bracket indicates sale of equity shares.

7. OFFER PRICE AND FINANCIAL ARRANGEMENTS

7.1 Justification of Offer price

7.1.1 This Open Offer is pursuant to Direct Acquisition.

(a) The shares of the Target Company are listed on Bombay Stock Exchange (BSE), Delhi Stock Exchange (DSE) and Uttar Pradesh Stock Exchange (UPSE). The Equity Shares on BSE, DSE and UPSE are infrequently traded, in terms of the SEBI (SAST) Regulations. Its Scrip Code is 538863 at BSE.

(b) The annualized trading turnover of Shares of Sri Amarnath Finance Limited during the preceding 12 calendar months prior to the month in which PA was made, i.e. during the months from October 2014 to September, 2015 is given below :

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i.e October 2014 to September 2015	Total Number of Listed Shares	Annualized Trading turnover (as % of total weighted number of equity shares listed)
BSE	Nil	9980000	N.A
DSE	Nil	9980000	N.A
UPSE	Nil	9980000	N.A

(b) Justification of Offer Price

The Offer Price of Rs 29/- (Rupees Twenty Nine Only) per Offer Share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs 7.05
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirers or PACs during the fifty two weeks immediately preceding the date of PA	Rs 7.05
c.	The Highest Price paid or payable for any acquisition by the Acquirers or PAC during the twenty six weeks immediately preceding the date of the PA	Rs 7.05
d.	The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on Bombay Stock Exchange Limited, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, the shares being frequently traded.	Not Applicable
e.	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Rs 28.70*

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer

*Mr. Pankaj Gupta, (Membership Np. 094909) partner of M/s Rajender Kumar Singhal & Associates LLP, Chartered Accountant having office at 602 Nilgiri Apartments 9, Barakhamba Road New Delhi-110001, has valued the equity shares of target company on the basis Net Asset Value, Profit earning Capacity Value and Market Value and calculated the fair value per share is Rs 28.70 per share. The extracts of the report are as under.

- ✓ Net Asset Value (NAV): The Net Asset Value is Rs. 55.54 per share as per the latest audited annual accounts for the period ended 31.03.2015.
- ✓ Profit Earning Capacity Value (PECV): The average profit after tax for last 3 financial years ending as on 31.03.2015 as per audited annual accounts are Rs. 8.84 Lacs. Based on that, EPS of the Company comes to Rs 0.09 per share. Hence, the PECV of the company is Rs.1.85 per share after taking a Industry average P/E ratio of 20.9 (Source: Capital Market Journal dated August 03 to August 16, 2015, Industry: Finance & Investment).
- ✓ Market based value: For calculating per share value with reference to the Market Value, the last three years average of high/Low prices and preceding 12 months period as per the Bombay Stock Exchange has been considered and we have taken as Nil, since there is no trading shares in the shares of the company last 3 years as well as proceedings 12 months.

Method	Price Per Share (In Rs.)	Weight	Product
Net Asset Value	55.54	1	55.54
Price Earning Capacity Value	1.85	1	1.85
Market Value	Nil	Nil	-
Total			57.39
Per Share Value (In Rs.)			28.70

Therefore, in the case under reference, the fair value per share is Rs. 28.70 per share.

Therefore in view of above, the Offer Price of Rs 29/- per share is justified.

- (c) As per Regulation 8(2)(c) of the SEBI (SAST) Regulations, highest price paid for an acquisition by the Acquirers and PACs, during the twenty six (26) weeks immediately preceding the date of the PA is Rs 7.05 per share.
- d) The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer.
- (e) In case the Acquirers acquires or agrees to acquire whether by itself or through PAC or with persons deemed to be acting in concert with them any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition and would be notified to the shareholders by way of an announcement in all the newspapers in which the DPS was made. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

- (f) An upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, may be done at any time prior to the commencement of the last 3 working days before the commencement of the tendering period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer and the PAC shall (i) make further deposits into the Escrow Account and (ii) make a public announcement in the same newspapers in which the DPS has been published; and (iii) simultaneously with the issue of such announcement, inform BSE, DSE, UPSE, SEBI and the Target Company at its registered office of such revision.
- 7.1.2 The Manager to the Offer, D & A Financial Services (P) Ltd does not hold any Equity Shares in the Target Company on their own account as at the date of LOF.

7.2 Financial arrangements:

- 7.2.1 Assuming full acceptance, the total fund requirements to meet this Offer is Rs 7,52,49,200 (Rupees Seven Crore Fifty Two Lacs Forty Nine Thousand Two hundred Only).
- 7.2.2 In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers have open an Escrow Account with Axis Bank Limited having its branch office at 1, Ravisance House, Ring Road Lajpat Nagar IV, New Delhi 110024 has deposited Rs. 1,90,00,000/- (Rupees One Crore Ninety Lacs Only) being more than 25% of the total consideration payable to the shareholders under the Open Offer. And further disclose that the Merchant Banker has been empowered to operate the escrow account in accordance with the Regulations
- 7.2.3 The Acquirers and PACs have adequate resources to meet the financial requirements of the Offer. The Acquirers have made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
- 7.2.4 The Acquirers have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
- 7.2.5 In terms of Regulation 17(10)(e), in case of non-fulfilment of obligations by the Acquirers, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
- 7.2.6 Mr Pankaj Gupta, (Membership No. 094909) partner of M/s Rajender Kumar Singhal & Associates LLP Chartered Accountant Firm Registration no. 016379N, having office at 602 Nilgiri Apartments 9, Barakhamba Road New Delhi-110001 based on information available, certified that the Acquirers have adequate resources and capability to meet their respective financial obligations under the Offer.
- 7.2.7 The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfil the Offer obligations.

8. TERMS AND CONDITIONS OF THE OFFER

8.1 Operational terms and conditions

- 8.1.1 The Offer is not subject to any minimum level of acceptances from shareholders.
- 8.1.2 The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance-cum-Acknowledgement ("**Form of Acceptance**") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on **Friday, November 27, 2015** ("**Identified Date**").

- 8.1.3 The Offer is subject to the terms and conditions set out in this Letter of Offer, the Form of Acceptance, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.
- 8.1.4 The LOF along with the Form of Acceptance cum acknowledgement would also be available at SEBI's website, www.sebi.gov.in and shareholders can also apply by downloading such forms from the website
- 8.1.5 This Offer is subject to the receipt of the statutory and other approvals as mentioned in paragraph 8.4 of this LOF. In terms of Regulation 23(1) of the SEBI SAST Regulations, if the statutory approvals are refused, the Offer would stand withdrawn.
- 8.1.6 Accidental omission to dispatch this Letter of Offer to any member entitled to this Open Offer or non-receipt of this Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 8.1.7 The acceptance of the Offer must be unconditional and should be on the enclosed Form of Acceptance cum Acknowledgement sent along with the other documents duly filled in and signed by the applicant shareholder(s)
- 8.1.8 Any equity shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/ restriction from other statutory authorities wherein the shareholder may be precluded from transferring the equity shares during pendency of the said litigation are liable to be rejected if directions/orders regarding these equity shares are not received together with the equity shares tendered under the Offer.

8.2 Locked in shares: There are no locked in shares in the Target Company.

8.3 Persons eligible to participate in the Offer

Person who have acquired equity shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, DPS and this Letter of Offer, which may be obtained from the SEBI's Website (www.sebi.gov.in) or from Bigshare Services Pvt Ltd. The acquirers, persons acting in concert with them and the parties to the share purchase agreement including persons deemed to be acting in concert with such parties, for the sale of shares of the target company are not eligible to participate in the Offer.

8.4 Statutory and Other Approvals

- 8.4.1 The Offer is subject to prior approval from Reserve Bank of India in terms of RBI Notification No. DNBS. (PD) 275/GM(AM)-2014 dated May 26, 2014 for transfer of management control of Non-Banking Finance Company.
- 8.4.1 As on the date of Public Announcement, no approval will be required from any Bank/Financial Institutions for the purpose of this Offer, to the best of the knowledge of the Acquirer.
- 8.4.2 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
- 8.4.3 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
- 8.4.4 In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any wilful default , failure or neglect on the part of the Acquirer and/or the Pac to diligently pursue such approval, and subject to such terms and conditions as

may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirers to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirers to make payment of the consideration to the public shareholders whose shares have been accepted in this offer

- 8.4.5 In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS, are refused, the acquirers shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirers and PACs (through the manager) within 2 working days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

9 PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

- 9.1 The Open Offer will be implemented by the Acquirers through stock exchange mechanism made available by Stock Exchanges in the form of separate window (Acquisition window) as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI.
- 9.2 BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.
- 9.3 The facility for acquisition of shares through stock exchange mechanism pursuant to the Offer shall be available on the BSE in the form of separate window (Acquisition Window).
- 9.4 The acquirer has appointed M/s Mansukh Stock Brokers Limited ("**Buying Broker**") for the Open Offer through whom purchases settlement of Open Offer shall be made during the tendering Period.

The Contact details of the Buying Broker are as mentioned below:

Name – Mansukh Stock Brokers Limited,

Address – Mansukh House, 6, Pandav Nagar New Delhi-110092.

Contact Person – Mr Virender Mansukhani, Tel No. - 011-30211800/47617800

- 9.5 All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers ("**Selling Brokers**"), during the normal trading hours of the secondary market during the Tendering Period.
- 9.6 Separate Acquisition window will be provided by BSE to facilitate placing of sell orders. The Selling Brokers can enter orders for demat Equity shares as well as physical Equity Shares.
- 9.7 The cumulative quantity tendered shall be displayed on exchange website throughout tendering session at specific intervals by the stock exchange during the Tendering Period.
- 9.8 Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant).

9.9 Procedure for tendering Equity Shares held in dematerialized Form:

- (a) The Equity Shareholders who are holding the Equity Shares in demat form and who desire to tender their Equity Shares in this Offer shall approach their broker indicating to their broker the details of Equity Shares they intend to tender in Open Offer.
- (b) The Selling shall provide early pay-in of demat shares (except for custodian participant orders) to the Clearing Corporation before placing the orders and the same shall be validated at the time of order entry.
- (c) For custodian participant, orders for demat Equity Shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject

orders not later than close of trading hours on the last day of the Offer Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.

- (d) The details of settlement number for early pay-in Equity Shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges/ Clearing Corporation, before the opening of Offer.
- (e) Upon placing the order, the Selling Broker(s) shall provide transaction registration slip (“**TRS**”) generated by the exchange bidding system to the Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, Client ID, no. of Equity Shares tendered etc.
- (f) The Shareholders will have to ensure that they keep the depository participant (“**DP**”) account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.

The Shareholders holding Equity Shares in demat mode are not required to fill any Form of Acceptance-cum-Acknowledgement. The Shareholders are advised to retain the acknowledged copy of the DIS and the TRS till the completion of Offer Period.

9.10. Procedure to be followed by registered Shareholders holding Equity Shares in the physical form

- (a) Shareholders who are holding physical Equity Shares and intend to participate in the Offer will be required to approach their respective Selling Broker along with complete set of documents for verification procedures to be carried out including the:
 - (i) The Form of Acceptance-cum-Acknowledgement duly signed (by all Equity Shareholders in case shares are in joint names) in the same order in which they hold the Equity Shares;
 - (ii) Original Share Certificates;
 - (iii) Valid share transfer form(s) duly filed and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place authorizing the transfer in favour of Acquirer);
 - (iv) Self-attested copy of Shareholders PAN Card;
 - (v) Any other relevant documents such as (but not limited to):
 - Duly attested power of Attorney if any person other than the Equity Shareholder has signed the relevant Form of Acceptance-cum-Acknowledgment
 - Notarized copy of death certificate/ succession certificate or probated will, if Original Shareholder has deceased.
 - Necessary corporate authorizations, such as Board Resolutions etc., in case of companies
 - (vi) In addition to the above, if the address of the Shareholder has undergone a change from the address registered in the register of members of the Target Company, the Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, voter identity card or passport.
- (b) Selling Broker should place order on the Acquisition Window with relevant details as mentioned on the physical share certificate(s). Upon placing the order, the Selling broker shall provide a TRS generated by the exchange bidding system to the Shareholder. TRS will contain the details of order submitted like folio no., certificate no., distinctive no., no. of Equity Shares tendered etc.

- (c) After placement of order, as mentioned in paragraph 10(b), the Selling Broker must ensure delivery of the Form of Acceptance-cum-Acknowledgement, TRS, original share certificate(s), valid share transfer form(s) and other documents (as mentioned in paragraph 10(a)) either by registered post or courier or hand delivery to the Registrar to the offer (at the address mentioned on the cover page not later than 2 (two) days from the Offer Closing Date (by 5 PM). The envelope should be super scribed as "Sri Amarnath Finance Limited-Open Offer". One copy of the TRS will be retained by the Registrar to the Offer and it will provide acknowledgement of the same to the Selling Broker.
 - (d) Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares by the Acquirer shall be subject to verification as per SEBI (SAST) Regulations and any further directions issued in this regard. Registrar to the Offer will verify such orders based on the documents submitted on a daily basis and till such time the NSE shall display such orders as unphysical bids. Once, Registrar to the Offer confirms the orders it will be treated as 'Confirmed Bids'.
 - (e) In case any person has submitted Equity Shares in physical form for dematerialization, such Shareholders should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Offer before the Offer Closing Date.
- 9.11. Modification/ cancellation of orders will not be allowed during the period the Offer is open.
- 9.12. The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals during the Tendering Period.
- 9.13 **Procedure for tendering the shares in case of non-receipt of Letter of Offer:**
- Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. A Shareholder may participate in the Offer by approaching their broker and tender Equity Shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form-cum-Acknowledgment. The Letter of Offer along with Form of Acceptance-cum-Acknowledgment will be dispatched to all the eligible shareholders of the Target Company as of the Identified Date.
- In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, Client ID number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificate and Form SH-4 in case of shares being held in physical form. Such shareholders have to ensure that their order is entered in the electronic platform to be made available by NSE before the closure of the Offer.
- 9.14 Non-receipt of this Letter of Offer by, or accidental omission to dispatch this Letter of Offer to any Shareholder shall not invalidate the Offer in any way.
- 9.15 The acceptance of Offer made by the Acquirer is entirely at the discretion of the Shareholders of the Target Company. The Acquirer does not accept any responsibility for the decision of any Shareholder to either participate or to not participate in the Offer. The Acquirer will not be responsible in any manner for any loss of share certificate(s) and other documents during transit and the shareholders are advised to adequately safeguard their interest in this regard.
- 9.16 **Acceptance of Equity Shares**

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines. In the event that the number of Equity Shares (including demat Equity Shares, physical Equity Shares and locked-in Equity Shares) validly tendered by the Shareholders under this Offer is more than the number of Offer Shares, the Acquirer shall accept those Equity Shares Validly tendered by the Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Shareholder shall not be less than the minimum marketable lot.

9.17 Settlement Process

On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the Clearing Corporation.

The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favour of Clearing Corporation.

The shares shall be directly credited to the pool account of the Buying Broker. For the same, the existing facility of client direct pay-out in the capital market segment shall be available. Once the basis of acceptance is finalized, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the pool account of the Buying Broker. In case of partial or non-acceptance of orders or excess pay-in, demat Shares shall be released to the securities pool account of the Selling Broker/ custodian, post which, the Selling Broker would then issue contract note for the shares accepted and return the balance shares to the Shareholders. Any excess physical Equity Shares, to the extent tendered but not accepted, will be returned to the Shareholder(s) directly by Registrar to the Offer.

9.18 Settlement of funds/Payment Consideration

The settlement of fund obligation for demat and physical Equity Shares shall be effected through existing settlement accounts of Selling Broker. The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Selling Broker/ custodian participant will receive funds payout in their settlement bank account. The Selling Brokers/ custodian participants would pay the consideration to their respective clients. The funds received from Buying Broker by the Clearing Corporation will be released to the Selling Broker(s) as per secondary market pay-out mechanism. Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirer accepts no responsibility to bear or pay such additional cost , charges and expenses (including brokerage) incurred solely by the selling Shareholder. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirer for payment of consideration to the Shareholders of the Target Company who have accepted the Open Offer within such period, subject to Acquirer agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of SEBI (SAST) Regulations, 2011.

10 NOTE ON TAXATION

Under current Indian tax laws and regulations, capital gains arising from the sale of equity shares in an Indian company are generally taxable in India. Any gain realized on the sale of listed equity shares on a stock exchange held for more than 12 months will not be subject to capital gains tax in India if securities transaction tax ("STT") has been paid on the transaction. STT will be levied on and collected by a domestic stock exchange on which the equity shares are sold. Further, any gain realized on the sale of listed equity shares held for a period of 12 months or less which are sold will be subject to short term capital gains tax @ 15% provided the transaction is chargeable to STT.

11. MATERIAL DOCUMENTS FOR INSPECTION

Copies of the following documents are regarded as material documents and are available for inspection at 13, community Centre, East of Kailash, New Delhi - 110065, the Corporate Office of D & A Financial Services (P) Ltd, the Manager to the Offer. The documents can be inspected during normal business hours (11.00 A.M. to 3.00 P.M.) on all working days (except Saturdays and Sundays and Public/Bank Holidays) from the date of opening of the Offer up till the date of closure of the Offer.

- 11.1 Copy of Certificate of Incorporation of the Target Company issued pursuant to Companies Act, 1956 and Memorandum & Article of Association of the Target Company.
- 11.2 Copy of Certificate issued by M/s Rajender Kumar Singal & Associates LLP, Chartered Accountant, (Firm Registration No. 016379N) as certified by Mr. Pankaj Gupta Partner (Membership No. 094909) have wide their certificate dated July 18, 2015, based on the information/records/unaudited financial statements, certified that the Acquirer-1 has net worth of Rs 1698.00 Lacs/- and Acquirer-2 has net worth of Rs.1926.16 which is adequate resources and capability to meet its financial obligation under the Offer.
- 11.3 Copy of Certificate dated July 18, 2015, Certified by Mr Pankaj Gupta (Membership No. 094909) partner of M/s Rajender Kumar Singal & Associates LLP, Chartered Accountant, Certifying the Net worth of the all the PACs.
- 11.4 Balance Sheet of the Target Company for the financial years 2011-12, 2012-13 and 2013-14.
- 11.5 Copy of letter from Axis Bank Limited confirming the amount kept in escrow account.
- 11.6 A Copy of Public Announcement Published Copy of Detailed Public Statement, Issue Opening Advertisement and Post Offer Advertisement.
- 11.7 A Copy of the recommendation [●] dated made by the Committee of Independent Directors of the Target Company.
- 11.8 Document evidencing the opening of demat escrow account (Special Depository Account) by the Registrar to the Offer.
- 11.9 SEBI Observation Letter dated [●] bearing reference number [●]
- 11.10 Copy of valuation report given by chartered accountant towards valuation of shares of Target Company.

10. DECLARATION BY THE ACQUIRERS and PACs

- (1) In terms of Regulation 25(3) of the SEBI SAST Regulations, We have made all reasonable inquiries, accept responsibility for, and confirm that this Letter of Offer contains all information with regard to the Offer, which is material in the context of the issue. Further we confirm that the information contained in the Public Announcement, Detailed Public Statement and this Draft Letter of Offer is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect.

The Acquirers and PACs are severally and jointly responsible for the information contained in this Letter of Offer and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. The Acquirers would be responsible for ensuring compliance with the concerned Regulations. All information contained in this Letter of Offer is as on date of the Public Announcement, unless stated otherwise.

We hereby declare and confirm that all the relevant provisions of Companies Act, 1956 and all the provisions of SEBI (SAST) Regulations, 2011 have been complied with and no statements in the Offer document is contrary to the provisions of Companies Act, 1956 and SEBI (Substantial Acquisition of Shares and Takeover) Regulations 2011.

Signed by the Acquirer-1

Sd/-
(Mr. Rakesh Kapoor)

Signed by the Acquirer-2

Sd/-
(Mr. Manish Kapoor)

Place: New Delhi
Date: 29.10.2015

**FORM OF ACCEPTANCE-CUM- ACKNOWLEDGEMENT (FOR
EQUITY SHAREHOLDERS HOLDING SHARES IN PHYSICAL FORM)**

	OFFER OPENS ON:	
	OFFER CLOSING ON:	

For Registrar		
Inward No.	Date	Stamp

Date:

To,

Board of Directors
Sri Amarnath Finance Limited,
4883-84, Second Floor, Main Road,
Kucha Ustad Dag, Chandni Chow
Delhi-110006

Status: Please tick appropriate box

☐ Individual

☐ Foreign Institutional
Buyer

☐ Mutual Fund

☐ Insurance Companies

☐ Other NIBs

☐ Other QIBs

☐ Company

☐ Financial Institution

Dear Sirs,

Sub: Open Offer to Acquire 2594800 fully paid up equity shares of Rs 10/- each representing 26% of the total share/voting capital of Sri Amarnath Finance Limited (SAFL) at a price of Rs 29/- per fully paid equity share of Rs 10/- each by Mr. Rakesh Kapoor and Mr Manish Kapoor (Acquirers) alongwith PACs.

1. I / We confirm that the equity shares of SAFL which are being tendered herewith by me / us under the Offer are free from liens, charges and encumbrances of any kind whatsoever.
2. I / We authorize the Acquirer to accept the equity shares so offered or such lesser number of equity shares that the Acquirer may decide to accept in consultation with the Manager to the Offer and in terms of the said Letter of Offer and I / we further authorise the Acquirer to apply and obtain on our behalf split of share certificate(s) as may be deemed necessary by them for the said

purpose. I further authorize the Acquirer to return to me / us, equity share certificate(s) in respect of which the Offer is not found / not accepted, specifying the reason thereof.

3. My / Our execution of this Form of Acceptance shall constitute my / our warranty that the equity shares comprised in this application are owned by me / us and are transferred by me / us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said equity shares, I / we will hold the Acquirer, harmless and indemnified against any loss they or either of them may suffer in the event of the Acquirer acquiring these equity shares. I / We agree that the Acquirer may pay the Offer Price only after due verification of the document(s) and signature(s) and on obtaining the necessary approvals as mentioned in the said Letter of Offer.
4. I / We also note and understand that the shares/ Original Share Certificate(s) and Transfer Deed(s) will be held by the Registrar to the Offer in trust for me / us till the date the Acquirer makes payment of consideration or the date by which Shares/ Original Share Certificate(s), Transfer Deed(s) and other documents are dispatched to the shareholders, as the case may be.
5. I/We note and understand that the shares would held in trust by the Registrar until the time the Acquirer makes payment of purchase consideration as mentioned in the Letter of Offer.
6. I/We undertake to execute such further document(s) and give such further assurance(s) as may be required or expedient to give effect to my / our agreeing to sell the said equity shares.

The Permanent Account No. (PAN / GIR No.) allotted under the Income Tax Act, 1961 is as under:

	1 st Shareholder	2 nd Shareholder	3 rd Shareholder
PAN / GIR No.			

Yours faithfully,

Signed and Delivered:

	FULL NAME (S) OF THE HOLDERS	SIGNATURE (S)
First/Sole Shareholder		
Joint Holder 1		
Joint Holder 2		

Note: In case of joint holdings all the holders must sign. In case of body corporate, stamp of the Company should be affixed and necessary Board Resolution should be attached.

**Acknowledgement Slip: SRI AMARNATH FINANCE LIMITED-OPEN
OFFER**

Received from _____ (to be filled by the Eligible Person) (subject to verification)
 Mr./Ms./M/s. _____
 Ledger Folio No.: _____ No. of Share Certificate submitted: _____
 No. of Equity Shares offered under open offer (In Figures) _____ (In Words) _____

Please quote Ledger Folio No. for all future correspondence _____

STAMP OF BROKER

11. Details of Share Certificate(s) enclosed: _____ Total No. of Share Certificates Submitted

Sr. No.	Folio No.	Share Certificate No.	Distinctive Nos.		No. of Shares
			From	To	
1					
2					
3					
4					
Total					

In case the number of folios and share certificates enclosed exceed 4 nos., Please attach a separate sheet giving details in the same format as above

----- Tear along this line -----

ALL FUTURE CORRESPONDENCE IN CONNECTION WITH THIS BUY BACK OFFER SHOULD BE ADDRESSED TO THE REGISTRAR TO THE BUY BACK OFFER AT THE FOLLOWING ADDRESS QUOTING YOUR FOLIO NO.

Name: BIGSHARE SERVICES PRIVATE LIMITED

E/2, Ansa Industrial Estate, Saki Vihar Road,

Sakinaka, Andheri (East) Mumbai-400072

Tel. Nos.: 022-40430200, Fax No.: 022-28475207

Email: openoffer@bigshareonline.com**Contact Person: Mr Vipin Gupta**

Details of other Documents (Please ✓ as appropriate, if applicable) enclosed:

☐

Power of Attorney

☐

Previous RBI approvals for acquiring the Equity Shares of SAFL Limited hereby tendered in the Buyback Offer

☐

Corporate authorizations

☐

Death Certificate

☐

Succession Certificate

☐

Self- attested copy of Permanent Account Number (PAN Card)

☐

Others (please specify): _____

Mode of Payment (Please Tick)

☐

Electronic

☐

Physical

INSTRUCTIONS

1. This Offer will open on [●] and close on [●].
2. This Tender Form has to be read along with the Letter of Offer and is subject to the terms and conditions mentioned in the Letter of Offer and this Tender Form
3. Eligible Persons who wish to tender their Equity Shares in response to this Open Offer should deliver the following documents so as to reach before the close of business hours to the Registrar (as mentioned in the Letter of Offer) on or before [●] by 5 PM.
 - a) The relevant Tender Form duly signed (by all Equity Shareholders in case shares are in joint names) in the same order in which they hold the shares.
 - b) Original share certificates
 - c) Self- attested copy of the Permanent Account Number (PAN) Card
 - d) Transfer deed(Form SH 4) duly signed (by all Equity Shareholders in case shares are in joint names) in the same order in which they hold the shares
4. Eligible Persons should also provide all relevant documents in addition to the above documents. Such may include (but not limited to):
 - a) Duly attested Power of Attorney registered with the Registrar if any person other than the Eligible Persons has signed the relevant Tender / Offer Form
 - b) Duly attested death certificate / succession certificate in case any Eligible Persons has expired
 - c) Necessary corporate authorizations, such as Board Resolutions etc., in case of companies
5. Eligible Persons to whom the Buyback Offer is made are free to tender Equity Shares to the extent of their entitlement in whole or in part or in excess of their entitlement.
6. All documents / remittances sent by or to Eligible Persons will be at their own risk and the Eligible Persons are

advised to adequately safeguard their interests in this regard.

7. All documents as mentioned above, shall be enclosed with the valid Tender Form otherwise the shares will be liable for rejection. The shares shall be liable for rejection on the following grounds amongst others:
 - a. If there is any other company share certificate enclosed with the Tender Form instead of the share certificate of the Company ;
 - b. If the transmission of shares is not completed, and the shares are not in the name of the Eligible Shareholder
 - c. If the Eligible Shareholders bid the shares but the RTA does not receive the share certificate
 - d. In case the signature in the Tender Form and Form SH 4 doesn't match as per the specimen signature recorded with Company/Registrar .
12. Eligible Shareholders have to fill up the in the column for settlement details the market type as "Buyback", and ISIN, Quantity of shares and CM BP ID of broker and execution date in the Delivery Instruction Slips (DIS) so that shares can be tendered for buyback offer.